

Shri Braj Raj Singh: My only point is this, that the military should not be called in such a situation when only civil disobedience is going on. There is nothing unlawful, only peaceful satyagraha is going on.

Mr. Speaker: We are all governed by Acts of Parliament. It is open to the hon Member to have the Act of Parliament modified, but the Act of Parliament says that the military, if it is called in aid of the civil power, has to go and has to be of use to them. It is not the Central Government's responsibility merely because the military are there. Under the circumstances, I am not prepared to admit it as I have said.

Shri Braj Raj Singh: Can we not have the view of the hon Home Minister?

Mr. Speaker: There is no question. It is my view that prevails. It is not the view of the Home Minister.

12.26 hrs.

POINT OF INFORMATION

SECURITY ARRANGEMENTS OUTSIDE PARLIAMENT HOUSE

Shri Hem Barua (Gauhati): May I make a humble submission on a different point altogether?

Mr. Speaker: There is no point.

Shri Hem Barua: Not related to this, it is another matter entirely different.

Mr. Speaker: Order, order. If it is another point, it is not on the Order Paper, and therefore nothing which is not on the Order Paper I will allow.

Shri Hem Barua: It is a serious matter, and I want to make a request to you. It is about the 2,000 satyagrahis who are carrying on an overnight satyagraha outside the precincts of Parliament House. My request to you is this.

Mr. Speaker: I am not going to allow this. The hon Member will

resume his seat. Yesterday also it was raised. Whatever it might be, I shall see that not one of the satyagrahis enters the compound of Parliament. That I have done.

Shri Hem Barua: My humble submission to you is that you should go and talk to them once.

Mr. Speaker: No, I am not prepared.

Shri Hem Barua: It is a serious matter and I request you and through you the Home Minister and the Prime Minister also to go and talk to them.

Mr. Speaker: Order, order.

Shri Braj Raj Singh: My submission is that a Member of Parliament was not allowed from there to enter the precincts of Parliament.

Shri Hem Barua: I want to submit with your permission.

Shri Braj Raj Singh: This is a very serious situation. Police are checking Members of Parliament from coming from there and entering the precincts of Parliament.

Shri Hem Barua: I want to know if it is with your permission that these police vehicles are allowed within the precincts of Parliament. If police vehicles are allowed without your permission, then I would say it is an infringement of the privileges and rights of this House.

Mr. Speaker: Very well.

Shri Hem Barua: I am not sure they might not be let loose against Members of Parliament. Tomorrow it might happen.

Mr. Speaker: I will have to ask hon. Members not to cause disturbance like this. I am really surprised. Is there no other method of drawing my attention to any of these matters?

Shri Hem Barua: We make a humble submission.

Mr. Speaker: I find again and again an attempt on the part of some of our Members here to obstruct the proceedings.

Shri Hem Barua: No, Sir Not that

Mr. Speaker: What then? If they have to make a submission that any hon. Member has been prevented from coming into the House or the premises of the House, certainly they could have made that representation. It is not about 2,000 and 3,000 people. Shri Hem Barua started with saying that overnight 2,000 people have been observing satyagraha. I am not concerned with these 2,000 people. If he had only said about coming into the premises, I would have heard him. Hon. Members will look into the definition of premises under the rules of procedure. Premises are within this compound.

Shri Hem Barua: The vehicles are within the compound.

Mr. Speaker: Here, inside the wall? It is not within the wall.

Shri Hem Barua: Inside the gate.

Shri Surendranath Dwivedy (Kendrapara): Does the compound include the boundary wall or not?

Mr. Speaker: Premises do not include that portion, the road beyond these walls. That is why I have been repeatedly requesting, and there is an attempt, or there is a proposal, to enclose and then put up gates also there, in which case I will extend the premises right up to that to avoid any such thing happening. Until then I am not in a position to guard because people force themselves, and I cannot go and stand there preventing the 2,000 people from coming into the House.

Shri Surendranath Dwivedy: The question is the satyagrahis do not intend to come within the boundaries of Parliament House. So, what was the necessity of this police patrol inside the boundary of Parliament House, and was it done with your permission?

Mr. Speaker: Order, order. 'The precincts of the House'—what he calls premises—'means and includes the Chamber, the Lobbies, the Galleries

and such other places as the Speaker may from time to time specify". I have been trying to take control, to have control, or to take into my possession all those areas up to that gate to avoid any disturbance being caused. As yet that has not been enclosed. There is a proposal. Once it is enclosed, I will take charge of it and see to it that nobody enters. Till then, within these walls, these are my premises, I have my jurisdiction. If any policeman enters here, it is my look out to see that he does not enter. Beyond that, until I extend by an order under this rule the definition of the precincts of the House to the other side, the gates, they are not our premises.

Shri Braj Raj Singh: You have been pleased to allow policemen to use the telephone within the precincts of the House, within these walls (Interruption).

Mr. Speaker: Order, please. I cannot go on wasting the time of the House, if policemen use the telephone. Whoever might come here, if he uses the telephone, I shall look into all that. It is not as if the policeman has got charge of this House. I am in charge of this House. Now Papers to be Laid on the Table.

Shrimati Renu Chakravartty: May I just make one submission?

Mr. Speaker: Order, order. I am not going to allow disturbance in this House or interruption of the proceedings in this way.

Shrimati Renu Chakravartty: They have been here since last night. Can you not go and meet them and talk to them?

Mr. Speaker: I am not worried. What can I do?

Shri Tangamani (Madurai): May I make a submission. I was prevented from coming to the House.

Mr. Speaker: If he has got any complaint, he may give it to me in writing.

Shri Tangamani: I would like to know whether it affects the privileges of the Members (*Interruptions*).

Mr. Speaker: Order, order I find Shri Tangamani physically here before me. If he had been obstructed, or he had any difficulty in coming here, he will kindly put it on paper, and I shall make enquiries. I am not expected to leave the House, or adjourn the House and go and make enquiries there. What is this kind of attitude? So long as I am there.

Shri Tangamani: Today, I have experienced difficulty, which I have never experienced for the last eighteen months. So, I want to bring this to your notice.

Mr. Speaker: What is this about? The hon. Member is a lawyer. If he has got a complaint, what does he want me to do? Shall I go out and make enquiries, adjourning this House? If he has any complaint, let him put it down on paper, and I shall certainly make enquiries. I am going to see that the interest of every hon. Member is safeguarded. I would not allow interference of any hon. Member or any of his rights to be interfered with. But, hon. Members also must have patience, and they must bring it to me in the normal course and I shall certainly look into it.

An Hon. Member: But he had some difficulty.

Mr. Speaker: I shall try to help him.

Raja Mahendra Pratap (Mathura): They are indulging in a form of satyagraha. It is satyagraha.

Shri Tangamani: If you could give me one or two minutes, I shall explain.

Mr. Speaker: Not now. Let him give it to me in writing. Now Papers to be Laid on the Table.

12.33 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF KHADI AND VILLAGE INDUSTRIES COMMISSION

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): On behalf of Shri Manubhai Shah, I

beg to lay on the Table, under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956, a copy of the Annual Report of the Khadi and Village Industries Commission for the year 1957-58 [Placed in Library. See No LT-1148/58].

APPROPRIATION ACCOUNTS (CIVIL), 1956-57 AND AUDIT REPORT, 1958

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): I beg to lay on the Table, under article 151(1) of the Constitution, a copy of the Appropriation Accounts (Civil), 1956-57 (including *proforma* commercial accounts) and the Audit Report, 1958 [Placed in Library. See No LT-1149/58].

ANNUAL REPORT OF NATIONAL PROJECTS CONSTRUCTION CORPORATION (P) LTD AND ITS REVIEW BY GOVERNMENT

The Deputy Minister of Irrigation and Power (Shri Hathal): I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy of each of the following papers—

(1) Annual Report of the National Projects Construction Corporation Private Limited for the period 9th January, 1957 to 31st March, 1958, along with the Audited Accounts, and

(2) Review by Government of the above report [Placed in Library. See No LT-1150/58].

NOTIFICATIONS UNDER SEA CUSTOMS ACT AND CENTRAL EXCISES AND SALT ACT

Dr. B. Gopala Reddy: I beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944, a copy of each of the following rules—

(1) The Customs and Central Excise Duties Refund (Fixed Rates) Rules, 1958, published in Notification No GSR 1139 dated the 6th December, 1958; and